



24th Feb - 2nd March 2024

# SIR SYED NATIONAL MOOT COURT COMPETITION - 2024

H O S T E D   B Y :

FACULTY OF LAW, ALIGARH MUSLIM  
UNIVERSITY, ALIGARH, UTTAR PRADESH

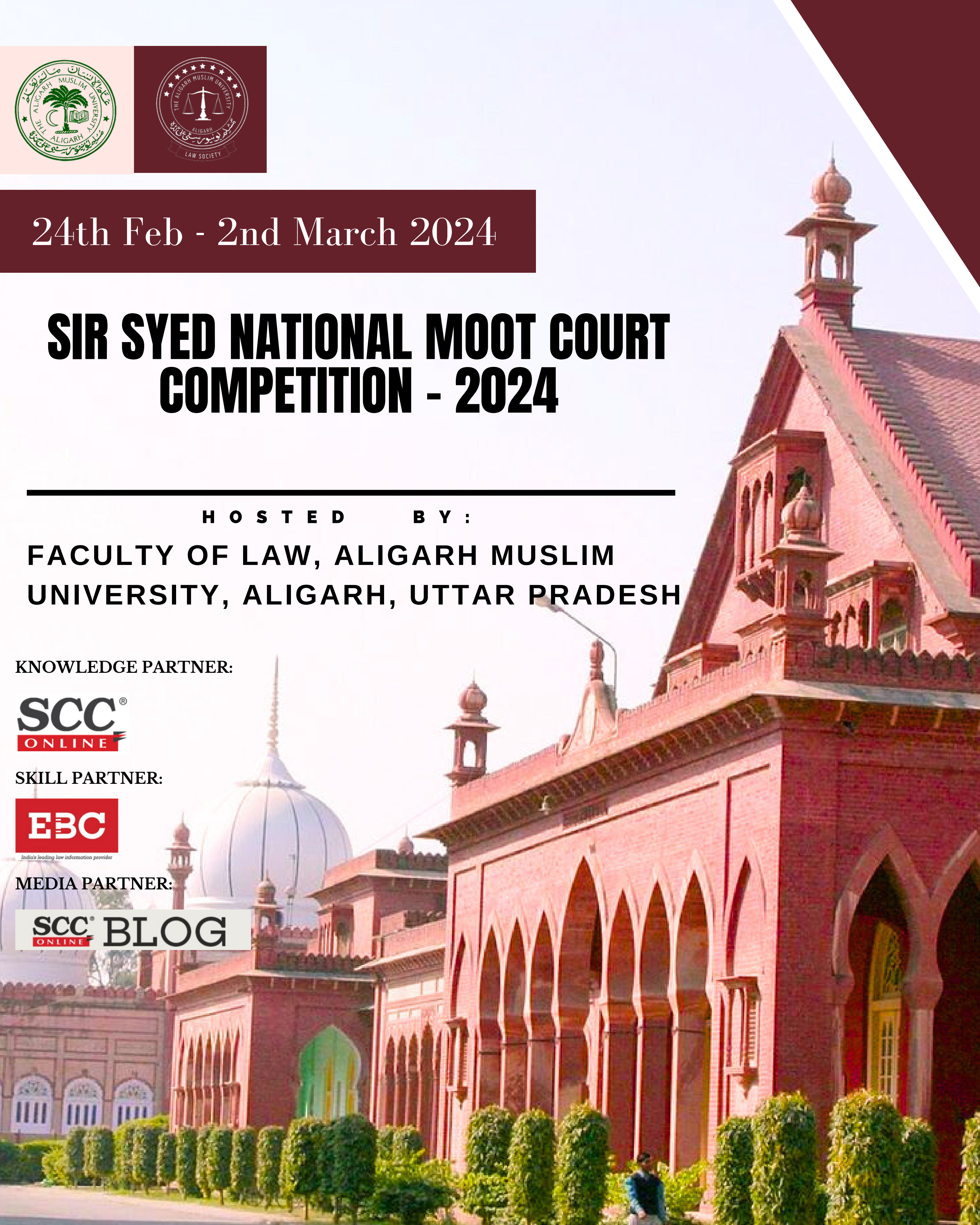
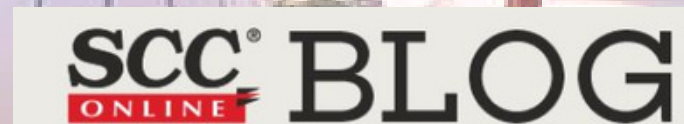
KNOWLEDGE PARTNER:



SKILL PARTNER:



MEDIA PARTNER:





# GLIMPSSES FROM THE PREVIOUS EDITIONS





# ALIGARH MUSLIM UNIVERSITY

ALIGARH - 202002, U.P., INDIA



**Prof. M.Z.M. Nomani**  
*National Administrator*

**President, Law Society &  
Dean, Faculty of Law, A.M.U.,  
Aligarh.**



**Phone: +91-9897211417**

**E-mail: dean.law@amu.ac.in**

As the Dean of the Faculty of Law at Aligarh Muslim University, I am delighted to extend a warm welcome to all participants, esteemed judges, faculty members, and guests to the Sir Syed National Moot Court Competition.

This competition stands as a tribute to the visionary founder of our institution, Sir Syed Ahmad Khan, whose commitment to education and legal excellence continues to inspire us today. Sir Syed's belief in the power of education to transform society resonates deeply with the ethos of this moot court competition.

The Sir Syed National Moot Court Competition serves as a platform for aspiring legal minds from across the nation to showcase their advocacy skills, legal acumen, and critical thinking abilities. It provides an invaluable opportunity for participants to engage in simulated courtroom proceedings, presenting arguments on complex legal issues and honing their abilities to think on their feet.

As participants, you embody the spirit of intellectual inquiry and legal scholarship that defines our institution. I encourage you to approach this competition with dedication, integrity, and a commitment to excellence. Embrace the challenges, learn from the experience, and forge lasting connections with your peers and mentors.

To our distinguished judges, your guidance and expertise are crucial in shaping the next generation of legal professionals. Your thoughtful evaluation and constructive feedback will enrich the learning journey of all participants, contributing to the overall success of this event.

I extend my gratitude to the organizing committee, faculty members, and volunteers for their tireless efforts in coordinating this event. Your dedication ensures the smooth execution of this competition and upholds the tradition of academic excellence at our university.

I wish all participants the very best as you embark on this exciting journey of legal advocacy. May this competition inspire you to strive for excellence, uphold the principles of justice, and make meaningful contributions to the legal profession and society at large.

Thank you, and best wishes for a successful and enriching Sir Syed National Moot Court Competition.



# ALIGARH MUSLIM UNIVERSITY

ALIGARH - 202002, U.P., INDIA



Prof. (Dr.) Mohammad Ashraf

Chairman, Faculty of Law,  
A.M.U., Aligarh.



Phone: +91-9259466271

Email: profashraf828@gmail.com

## MESSAGE

The Faculty of Law envisions to produce diligent and efficient professionals, who render their contribution towards nation building as well as the cause of humanity and become assets to the organization they serve. Through our curriculum, we aim that our students excel in every avenue of legal profession, be it judicial services, litigation, academics or the emerging corporate sector and ADR.

Our goal is to ensure the all-round development of the students. Our intra college student society called the Law Society enhances the overall student experience by organising various events for better inculcation of skills and knowledge among the students by enhancing and grooming them theoretically as well as practically, thereby paving their path to a competitive future in this fast-paced world.

A moot court competition provides a platform where the drafting, presentation and argumentative skills of the prospective legal professionals are enhanced by giving them a realistic courtroom experience.

After the success of the previous three editions, we proudly announce the Sir Syed National Moot Court Competition, to be held from 22nd February to 2nd March, 2024. We hope to have the successful participation of students from all over India. I wish all the participants the best of luck.



# ALIGARH MUSLIM UNIVERSITY

ALIGARH - 202002, U.P., INDIA



**Prof. Hashmat Ali Khan**  
*In-Charge, Law Society*

**Professor, Faculty of Law,**  
**A.M.U., Aligarh.**



**Phone: +91-9411488911**

**E-mail: drhashmatalikhan@gmail.com**

## MESSAGE

As the Provost of Dr. B. R. Ambedkar Hall and the Incharge of the Law Society, I extend a heartfelt welcome to all participants, esteemed judges, faculty members, and guests to the prestigious Sir Syed National Moot Court Competition.

This competition holds significant importance in our academic calendar as it not only provides a platform for students to showcase their legal skills but also embodies the spirit of intellectual exchange and professional growth. The legacy of Sir Syed Ahmad Khan, a stalwart in the realm of education and social reform, serves as a guiding light for all of us as we engage in this pursuit of legal excellence.

To the participants, I urge you to approach this competition with enthusiasm, dedication, and a thirst for knowledge. This is an opportunity not only to test your advocacy skills but also to expand your understanding of legal principles, courtroom dynamics, and professional ethics. Embrace the challenges, learn from each other, and cherish the camaraderie that comes with engaging in spirited legal debates. To our esteemed judges, your wisdom and expertise are invaluable in shaping the learning experience of our students. Your fair and impartial evaluation will not only determine the winners of this competition but also provide invaluable insights and guidance to all participants as they continue their journey in the legal field.

I extend my sincere appreciation to the organizing committee, faculty mentors, and volunteers who have worked tirelessly to ensure the success of this event. Your dedication and commitment to excellence are truly commendable and serve as an inspiration to us all.

As we come together to celebrate the spirit of legal education and intellectual inquiry, let us reaffirm our commitment to upholding the principles of justice, equality, and integrity. May this competition serve as a catalyst for personal and professional growth, fostering a culture of excellence and innovation in legal education.

Thank you, and I wish all participants the very best for a stimulating and rewarding experience at the Sir Syed National Moot Court Competition.



# ALIGARH MUSLIM UNIVERSITY

ALIGARH - 202002, U.P., INDIA



**Prof. Ishrat Hussain**  
*Organising Secretary*

**Professor, Faculty of Law,**  
**A.M.U., Aligarh.**



**Phone: +91-9412460684**

**E-mail: [ihusain.lw@amu.ac.in](mailto:ihusain.lw@amu.ac.in)**

## MESSAGE

The primary goal of the Faculty of Law, Aligarh Muslim University while imparting legal education, is to develop in our students a coherent legal insight, and the same can be achieved by inculcating in them both theoretical and practical knowledge of law.

The contribution of our Law Society in this regard has been impeccable. An important pillar in developing these practical skills amongst the students is the Moot court, wherein they are exposed to a realistic courtroom experience, thereby enhancing their drafting and argumentative skills. Besides hosting a Moot Court Competition, the Faculty of Law organises various events around the year in compliance with the requirements of the Bar Council of India.

My heartfelt gratitude goes out to the faculty mentors, Moot Court Society, all the volunteers, and the organising committee for their diligent efforts in making this event a success. Your devotion to quality and hard work is admirable and an encouragement to all of us.

With utmost pleasure, I take the opportunity to invite your esteemed Institution to participate in Sir Syed National Moot Court Competition - 2024. This event is organised by the Law Society of Faculty of Law, Aligarh Muslim University, Aligarh. We look forward to welcoming you to the Competition. I hope we provide you with the best learning experience.



# ALIGARH MUSLIM UNIVERSITY

ALIGARH - 202002, U.P., INDIA



**Md. Sabeeh Ahmad**  
*Student Coordinator*



**Secretary,**  
**Law Society,**  
**Faculty of Law, A.M.U.,**  
**Aligarh.**

**Phone: +91-8791797417**  
**E-mail: [gj3428@myamu.ac.in](mailto:gj3428@myamu.ac.in)**

## MESSAGE

Since my first year at the Faculty of Law, Aligarh Muslim University, the Law Society has been an integral part of my academic journey. My passion for mooting was ignited during my participation in the R.K. Tankha Memorial International Commercial Arbitration Moot Court Competition in 2021, an experience that underscored the importance of mooting in providing a taste of real courtroom dynamics. This prompted me to participate in the Bar Council of India Moot, 2023 and the ICRC Henry Dunant Moot, 2023. Both of which proved to be an outstanding experience for me.

Having served the Law Society in various roles, including as a Member of the Media Cell in my first year and as Joint Secretary in my 3rd and 4th years, I am honoured to serve as the Secretary in my final year. I am grateful for the exceptional team I work with and extend my thanks to our supportive President and Dean, Prof. M.Z.M. Nomani, and the outstanding In-charge of the Law Society, Prof. Hashmat Ali Khan.

Mooting in law school is a transformative experience, offering students a simulated legal battleground to sharpen advocacy skills, deepen legal understanding, and refine oral and written communication. These competitions provide a practical foundation, instilling the resilience and confidence vital for a successful legal career beyond the classroom. We aim to make this competition an enriching experience, building upon the impactful competitions organized by our society in the past.

I am thrilled to announce our flagship Sir Syed National Moot Court Competition 2024, scheduled to take place from 24th February to 02nd March, 2024. My exceptionally committed team has left no stone unturned to make this Moot an unforgettable experience for all participants. As the Secretary, I extend a warm welcome to all participants, hoping to provide you with the best learning endeavour.



# ALIGARH MUSLIM UNIVERSITY

ALIGARH - 202002, U.P., INDIA



**Asma Nafees**  
*Student Co-Coordinator*

**Secretary,**  
**Moot Court Society,**  
**Faculty of Law, A.M.U.,**  
**Aligarh.**



**Phone: +91-9634452325**  
**E-mail: [asmanafees99@gmail.com](mailto:asmanafees99@gmail.com)**

## MESSAGE

My journey in law school started during the pandemic in 2020. Back then, I participated in the Intra-Faculty Moot Court Competition 2022 and completed a course on Moot Court and Competition, which covered everything from memorial drafting to oral advocacy. This was the precise point that marked the beginning of my mooting career. Following this, I was fortunate enough to have participated in various National Moot Court Competitions, besides being instrumental in the organisation of several Competitions under the aegis of Law Society, AMU. I joined the Law Society in 2022 as a member of the Moot Court Society before becoming Secretary of the Moot Court for the current session of 2023-24. I am grateful to the President and In-charge, Law Society for entrusting me with this responsibility. The members of the Law Society have been working hard to organize our flagship event, Sir Syed National Moot Court Competition, and I hope that this edition of the competition will also be a great success like its predecessors.

Moot Court competitions are simulated Court proceedings that provide law students with an opportunity to develop practical skills in legal advocacy. Mooting helps law students by providing practical implications and knowledge that they would not find in books and would be unaware of. It also helps build confidence in speaking and presenting their ideas to others, besides developing research skills. For me, mooting has been of great significance in honing the art of advocacy, oratory, and persuasive skills.

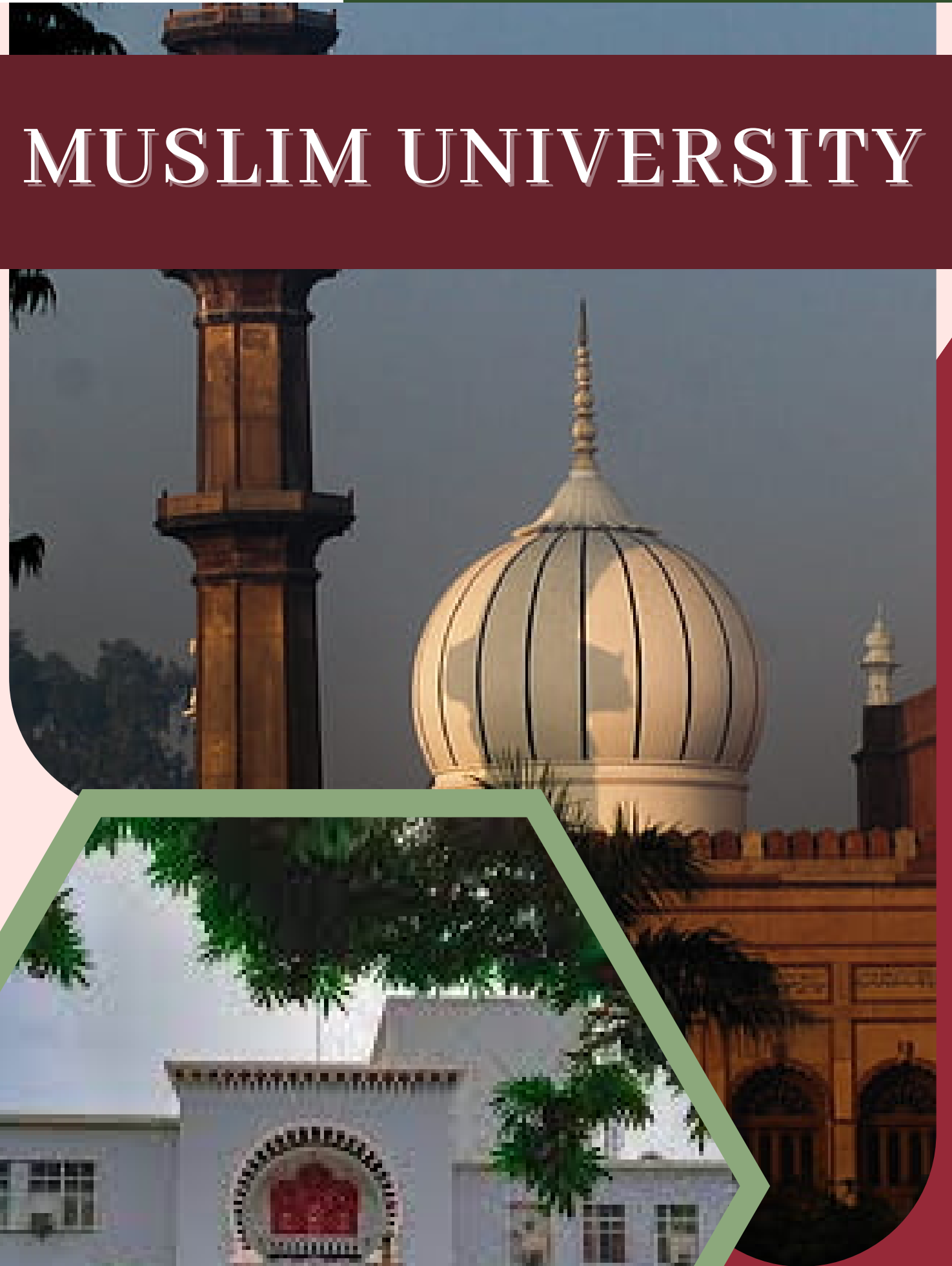
The Law Society's focus has always been to introduce students to the real-world application of the law. In addition to hosting both national and intra-faculty moot court competitions, we have periodically offered seminars, workshops on mooting, drafting, and research skills, and other events to help students make the most of their five years in law school.

I warmly welcome all the distinguished guests and the participating teams to Sir Syed National Moot Court Competition - 2024, being held from 24th February to 2nd March 2024. I wish participants the best of luck.



# PROFILE OF ALIGARH MUSLIM UNIVERSITY

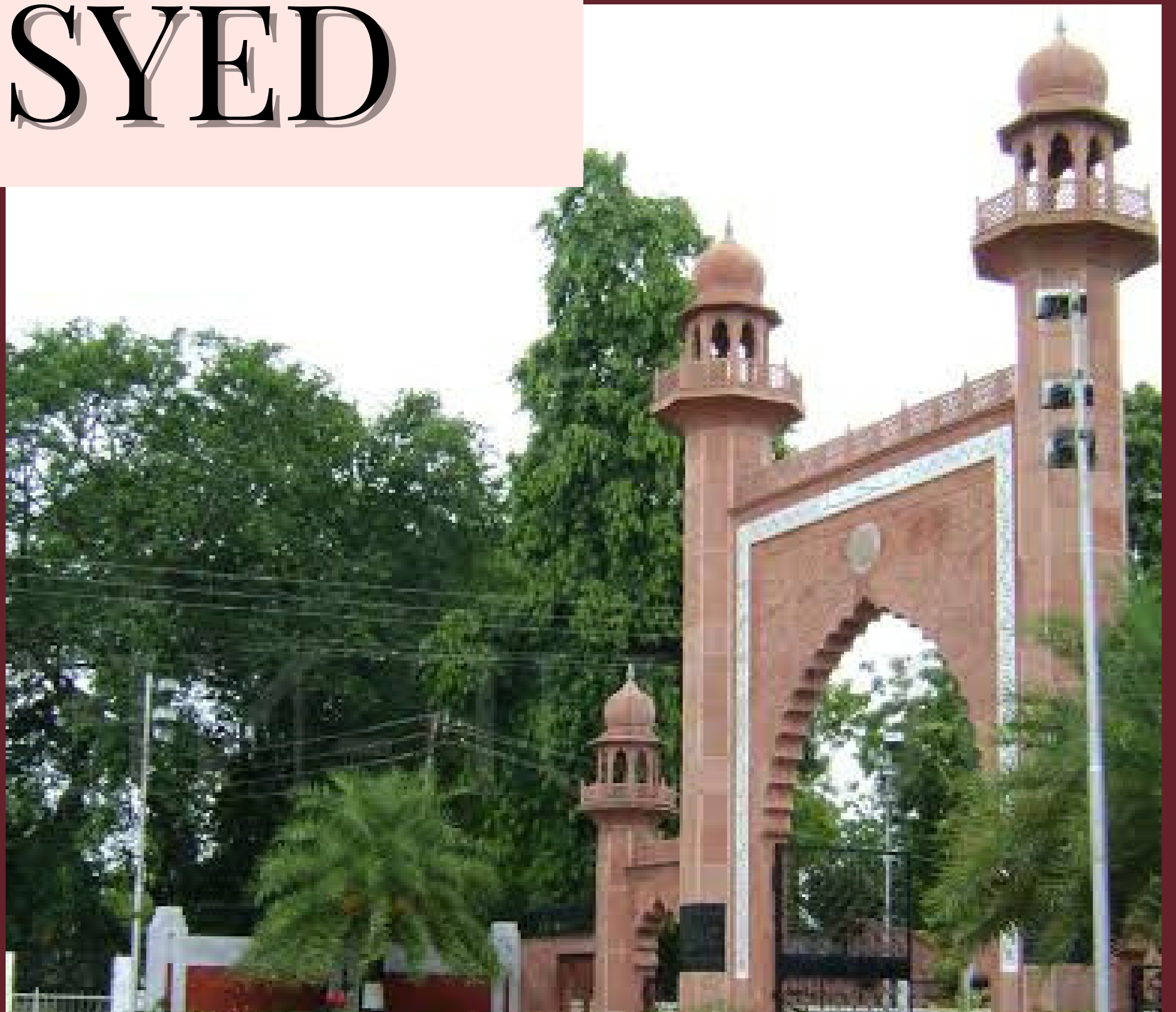
Aligarh Muslim University (A.M.U.) is among the oldest Central Universities of India. It was established by Sir Syed Ahmad Khan, the great social reformer and statesman. In 1875, he founded the Mohammedan Anglo Oriental (M.A.O.) College in Aligarh and patterned the college after Oxford and Cambridge universities that he had visited on a trip to England. His objective was to build a college in tune with the British education system but without compromising its Islamic values. It was one of the first purely residential educational institutions set up either by the government or the public in India. It was also around this time that a movement began to have it developed into a university. To achieve this goal, expansions were made and more academic programs added to the curriculum of the college. By 1920 the Mohammedan Anglo Oriental College was transformed into the Aligarh Muslim University through a legislative enactment.



The main campus of A.M.U. is located in the city of Aligarh which spreads over 467.6 hectares. A.M.U. offers more than 300 courses in the traditional and modern branches of education. Aligarh Muslim University occupies a unique position amongst universities and institutions of higher learning in the country. Not only does it draw students from all over the country, but also from different countries, especially Africa, West Asia and Southeast Asia.

# BAB-E-SYED

*Bab-e-Syed is the main public gateway to the Aligarh Muslim University, leading to various departments and faculties. Made up of red and white sandstone, the gate is a historic landmark of the university.*



# MAULANA AZAD LIBRARY



*Maulana Azad Library is the central library of the Aligarh Muslim University famous for its invaluable collections of manuscripts, rare books and artifacts.*

The National Institutional Ranking Framework (NIRF) placed the Aligarh Muslim University at 9th in the University category IN 2023.

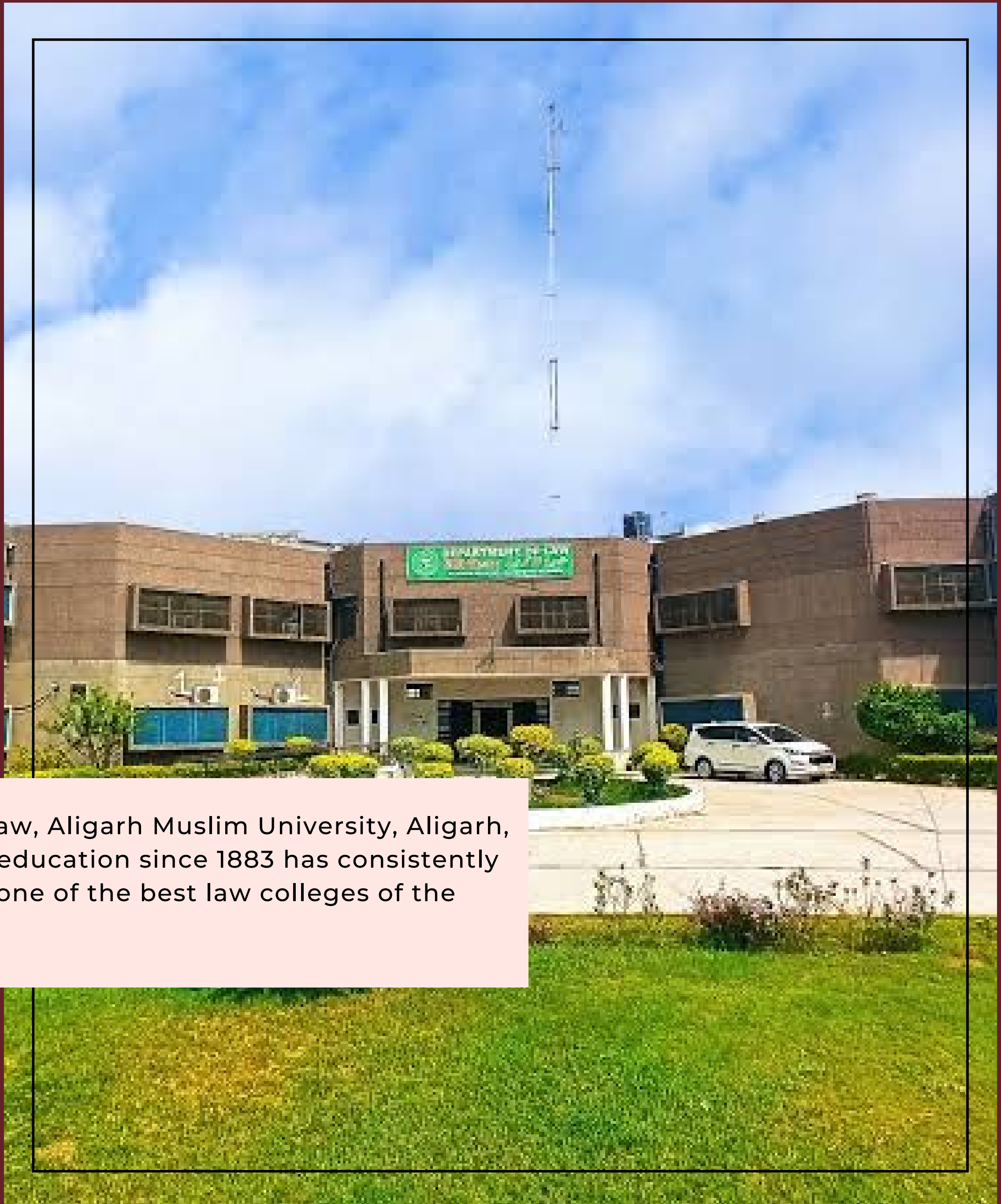


The University as well as its Faculty of Law has consistently ranked among the best educational institutions in India. In 2023, the University was ranked 3rd by India Today.

In 2024, the University ranked 6th in Higher education institutions in India by Times Higher Education World University Rankings.



# FACULTY OF LAW



The Faculty of Law, Aligarh Muslim University, Aligarh, imparting legal education since 1883 has consistently been ranked as one of the best law colleges of the country.

# PROFILE OF THE FACULTY OF LAW, A.M.U., ALIGARH

The Faculty of Law, Aligarh Muslim University has a glorious history. It is one of the oldest institutions imparting legal education in India. Sir Syed Ahmad Khan, the Founder of Muhammadan Anglo-Oriental College (precursor of Aligarh Muslim University) was greatly impressed by the curriculum of legal education in British universities. He was very keen to have legal education on a similar pattern in M.A.O. College as well. With this vision in mind, the Department of Law was established in M.A.O. College in the year 1883. In 1960, the Department of Law developed into the full-fledged Faculty of Law. Prof. (Dr.) Hafeez ur Rehman served as the first Dean.

During more than a century of its existence, the Department of Law has played a significant role in nation building by contributing to the academic as well as social development of the society. It has produced great legal luminaries including Mr. Justice Baharul Islam, Mr. Justice Murtaza Fazle Ali, Mr. Justice R. P. Sethi (all Judges of the Supreme Court of India), Sir Syed Wazir Hasan (Chief Justice of the Oudh Chief Court), Kazi Syed Karimuddin (Member of the Constituent Assembly), Mohammed Usman Arif (former Governor of U.P.); eminent jurists such as Padma Bhushan Prof. N.R. Madhava Menon, Prof. Tahir Mahmood (Former Dean, Faculty of Law, University of Delhi) and Prof. Faizan Mustafa (Former Vice-Chancellor, NALSAR University, Hyderabad).

In the year 2017, Faculty of Law, Aligarh Muslim University, Aligarh was ranked at 2nd position in terms of academic and research excellence among the Indian Law Institutions. More recently, the 2021 National Institutional Ranking Framework (NIRF) ranked the Faculty of Law, A.M.U., Aligarh at the 11th position in the country.



# SIR SYED NATIONAL MOOT COMPETITION - 2024

24<sup>th</sup> February – 2<sup>nd</sup> March 2024

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## MOOT PROBLEM

1. Union of Indiana (hereinafter referred to as 'Indiana') is a sovereign republic located in the continent of Asiana. Until 1954, Indiana was a colony of the Britannic Empire when it gained independence after 270 years of Britannic rule. Today, Indiana is a fast-developing country with diverse population & culture and abundant resources. Indiana has a federal structure, with a Central Government (Government of Indiana) headquartered in the capital city of Dorne, 20 provinces and 3 federal territories. The capital city of Dorne is the headquarter of Federal Capital Territory of Dorne. Federal Capital Territory of Dorne, in spite of being one of the three federal territories, has an elected Provincial Government with limited powers.

2. One of the biggest problems which Indiana has faced during the last seven decades is the everincreasing crime-rate. Since the mid-1970s, Indiana has seen a humongous rise particularly in international and domestic smuggling activities. Considering this, the Parliament of Indiana passed the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (hereinafter referred to as 'COFEPOSA'), in addition to the earlier Customs Act, 1962. Directorate of Revenue Intelligence (hereinafter referred to as 'DRI') is the apex agency of the Government of Indiana which deals with anti-smuggling intelligence, investigations and operations.

3. Oldstones is the capital of the Province of Northern Westeros. Oldstones is a major sea port and the financial hub of Indiana and is often informally referred to as the country's financial capital. Besides this, Oldstones is the home to a large number of international smuggling activities. Tyrion Lannister is an Indianian citizen who lives in Oldstones with his parents, wife and two children. He is a jeweler and owns a large jewelry store by the name of M/s Winterfell, situated in the New Market, Oldstones.

4. In April, 2022, DRI received an intelligence information that a gang of two foreign nationals and two Indianian citizens are involved in smuggling of gold into Indiana through air cargo by by concealing it in integrated circuit chips of electronic devices. One such cargo was being imported to Indiana in the name of one M/s White Plug Pvt.

Ltd. and it was likely to arrive at Oldstone Cargo Hub in Oldstone International Airport, Oldstone on 26.04.2022. On 26.04.2022, acting on the said intelligence, the officers of DRI examined the purported consignment and recovered 92.35 kilograms of 24 carat foreign origin gold in the form of integrated circuit chips, having a market value of Rs. 62,89,74,562/-. The recovered gold was seized under the provisions of Section 110 of the Customs Act, 1962.

5. The intelligence information had revealed that Tyrion Lannister was a suspect in the matter. On the next day, i.e., on 27.04.2022, the officers of DRI searched Tyrion Lannister's jewelry store M/s Winterfell, wherein 12 pieces of gold weighing 6.23 kilograms having a market value of Rs. 4,24,31,094/- were recovered. Tyrion Lannister was accordingly arrested from the spot and the said gold pieces were seized under the provisions of Section 110 of the Customs Act, 1962. On the same day, the DRI officers also conducted searches at three different places and arrested three more persons (including 1 foreign national) on grounds of finding incriminating evidence against them. All the four arrested persons were produced before the Chief Metropolitan Magistrate, Oldstone, and were remanded to judicial custody. Vide Orders dated 05.05.2022, the Chief Metropolitan Magistrate, Oldstone granted bail to all five accused persons in five separate bail orders. In the bail order of Tyrion Lannister, one of the conditions imposed for bail was that he was directed to appear in the office of DRI every Wednesday at 12:00 Noon. Subsequently, on 08.07.2022, DRI filed an application before the Chief Metropolitan Magistrate, Oldstone, seeking cancellation of bail granted to Tyrion Lannister on the ground that he had violated some of the bail conditions.

6. Subsequently, on 12.07.2022, the DRI sent a proposal to the Detaining Authority to issue an order of detention against Tyrion Lannister under COFEPOSA. On 22.07.2022, the Detaining Authority passed a detention order against Tyrion Lannister. On 26.07.2022, he was apprehended by the DRI, when he had gone to their office to surrender his passport in compliance with the bail order dated 05.05.2022. Thereafter, he was handed over to the Police Officers who served on him the detention order dated 22.07.2022 and lodged him in jail.

7. On 28.08.2022, Tyrion Lannister submitted a representation to the Detaining Authority, through his counsel, pointing out several vital documents which had not been supplied, thereby violating the provisions of Article 22(5) of the Constitution of India; and thus, vitiating the detention. Tyrion Lannister further prayed for the revocation and quashing of the detention order and his release from custody, forthwith. On 05.09.2022, Tyrion Lannister submitted a similar representation to the Government of India, praying for the revocation and quashing of the detention order and his forthwith release from custody. On 10.09.2022, Tyrion Lannister received a reply from the Detaining Authority, informing him that his representation dated 28.08.2022 had been rejected. Following this, and having received no reply from the Government of India w.r.t his representation dated 05.09.2022, Tyrion Lannister submitted a similar representation dated 3 09.10.2022 to the Central Advisory Board, praying for the revocation and quashing of the detention order and his forthwith

release from custody. The matter was finally heard before the Advisory board on 17.10.2022 after several dates. On 04.11.2022, Government of Indiana, on advice from the Advisory Board, rejected the representation dated 05.09.2022, after a two-month delay.

8. Aggrieved, Tyrion Lannister then filed a writ petition (being Writ Petition No. 2845 of 2022) before the High Court of Westeros at Oldstone, seeking to quash the detention order dated 22.07.2022 passed against him under the provisions of COFEPOSA. The said Writ Petition was dismissed vide (first) impugned judgment dated 09.01.2024.<sup>1</sup> Tyrion Lannister had filed another writ petition (being Writ Petition No. 2846 of 2022) before the High Court, challenging the constitutional validity of Section 3 of COFEPOSA.<sup>2</sup> This writ petition was dismissed vide (second) impugned judgment dated 15.01.2024.

9. Aggrieved by the two aforementioned judgments of the High Court, Tyrion Lannister has approached the Supreme Court of Indiana by way of two separate petitions against the two impugned judgments, respectively. The Supreme Court has tagged both the petitions, and the matter is listed for hearing on 24.02.2024, to be heard on the following issues:

**A. Whether the present petitions are maintainable?**

**B. Is the detention order dated 22.07.2022 liable to be quashed and the Petitioner liable to be released from custody?**

**C. Is Section 3 of COFEPOSA ultra vires the Constitution of Indiana?**

- Participants have to confine themselves to the issues mentioned above. They cannot raise additional issues and/or delete any of the aforementioned issue(s).
- The laws of Union of Indiana are pari materia to the laws of the Republic of India.

*This moot problem has been prepared by Mr. Aman Alam, Advocate, Supreme Court of India. Any attempt by any participant to contact the author shall result in immediate disqualification of the entire team.*

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<sup>1</sup>Relevant portion of the impugned judgment dated 09.01.2024 has been provided as 'Annexure 1' to this moot problem.

<sup>2</sup>Section 3 of COFEPOSA has been provided as 'Annexure 2' to this moot problem.



## ANNEXURE 1

HIGH COURT OF WESTEROS AT OLDSTONE

Writ Petition (Crl.) No. 2845 of 2022

Tyrion Lannister vs Union of Indiana & Ors.

### JUDGMENT

The present writ petition under Article 226 of the Constitution of Indiana, read with Section 482 of the Code of Criminal Procedure, 1973, has been filed for quashing and setting aside the detention order bearing dated 22.07.2022, passed under Section 3(1) of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (hereinafter referred to as 'COFEPOSA').

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In the present case, the representation dated 28.08.2022, submitted to the Detaining Authority, who was specially empowered officer passing the order of detention, was decided on 10.09.2022, without waiting for the opinion of the Advisory Board or confirmation of the detention order by the Government of Indiana. The second representation dated 05.09.2022 submitted to the Government of Indiana was received by the latter after the reference being made to the Central Advisory Board and decided on 04.11.2022, i.e., after receipt of the said opinion and confirmation of the detention order by the Central Government.

In view of the law laid down by the Hon'ble Supreme Court of Indiana, referred to hereinabove, to the facts of the present case, we are of the considered opinion that the detention order cannot be quashed on the ground urged on behalf of the Petitioner that there was inordinate and unexplained delay on the part of the Central Government in deciding the representation dated 05.09.2022. In view of the reasons stated above, the present writ petition is dismissed and disposed of accordingly. Pending application(s) if any, also stands disposed of.

09.01.2024

## ANNEXURE 2

### THE CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES ACT, 1974 (ACT NO. 52 OF 1974)

**3. Power to make orders detaining certain persons.—**(1) The Central Government or the State Government or any officer of the Central Government, not below the rank of a Joint Secretary to that Government, specially empowered for the purposes of this section by that Government, or any officer of a State Government, not below the rank of a Secretary to that Government, specially empowered for the purposes of this section by that Government, may, if satisfied, with respect to any person (including a foreigner), that, with a view to preventing him from acting in any manner prejudicial to the conservation or augmentation of foreign exchange or with a view to preventing him from—

- (i) smuggling goods, or
  - (ii) abetting the smuggling of goods, or
  - (iii) engaging in transporting or concealing or keeping smuggled goods, or
  - (iv) dealing in smuggled goods otherwise than by engaging in transporting or concealing or keeping smuggled goods, or
  - (v) harbouring persons engaged in smuggling goods or in abetting the smuggling of goods,
- it is necessary so to do, make an order directing that such person be detained.

Provided that no order of detention shall be made on any of the grounds specified in this sub-section on which an order of detention may be made under section 3 of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 or under section 3 of the Jammu and Kashmir Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinance, 1988 (J & K Ordinance 1 of 1988).

(2) When any order of detention is made by a State Government or by an officer empowered by a State Government, the State Government shall, within ten days, forward to the Central Government a report in respect of the order.

(3) For the purposes of clause (5) of article 22 of the Constitution, the communication to a person detained in pursuance of a detention order of the grounds on which the order has been made shall be made as soon as may be after the detention, but ordinarily not later than five days, and in exceptional circumstances and for reasons to be recorded in writing, not later than fifteen days, from the date of detention.

# RULES AND REGULATIONS

## I. AIM & PURPOSE

The Sir Syed National Moot Court Competition – 2024 has been conceived with the aim of creating opportunities for learning the developments on emerging trends in Criminal Law besides developing cutting edge skills in research, writing and advocacy.

## II. VENUE AND DATE

The Sir Syed Moot Court Competition, 2024 shall be held from 24th February - 2nd March 2024, Hybrid hosted & organized by Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh - 202002 (U.P.).

## III. THE COMPETITION SHALL BE IN THE ENGLISH LANGUAGE.

## IV. ELIGIBILITY

- a. The competition is open for students who are studying LL.B three year or five years integrated course during the current academic year.
- b. Only one team is allowed to participate from an institution. In case two teams registers from the same institute, the team registering first will be considered.

## V. TEAM COMPOSITION

- a. Each team should consist of a minimum of 2 and maximum of 3 members. This number cannot be modified under any circumstances.
- b. In case of a team comprising of 3 members, there shall be 2 speakers and 1 researcher. The researcher shall be allowed to argue with prior permission of the President of the Law Society, F/O Law, A.M.U., Aligarh in case of any special circumstance.
- c. In case a team comprises of only 2 members; both should be the speakers.
- d. Each team will be provided a team code before the orientation via mail or during the orientation programme. Teams should not disclose the identity of their institutions; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the National Administrator.

## VI. REGISTRATION

a. Online registrations are open from 1st February, 2024. The teams must register online by 20th February, 2024. Teams will have to register online through google form provided below. Registering teams have to pay the registration fee Rs. 2000/- .

b. Participants will receive an acknowledgement on successful submission of registration forms and fees.

c. Participants will receive an approval as acceptance of their request for participation latest by 16th February, 2024 at 8:00 PM or earlier.

d. Teams will have to pay the registration fees of Rs. 2000/- to be paid in the form of Demand Draft (DD) drawn in favor of 'Dean, Faculty of Law, A.M.U., Aligarh' payable at 'Aligarh' from any nationalized bank. Or after receiving the confirmation, the teams may bank transfer the amount from any online portals like the GPAY (Google Pay) app.

e. For Registration:

▶ SCAN:



th

▶ OPEN LINK TO GOOGLE FORM:

<https://forms.gle/S2a6Dh1rdaqWHHzu8>

i. Details of the bank account are:

**BENEFICIARY NAME: DEAN FACULTY OF LAW AMU**

**ACCOUNT NUMBER: 5247101004404**

**BANK IFSC: CNRB0005247**

## **VII. ROUNDS**

a. The competition is divided into 2 Parts:

### **PART 1: Memorial Based Selection Round :**

1.1) The teams registered will be evaluated on the basis of Memorial and the 4 best teams will participate in the semi-finals.

1.2) The basis of evaluation of Memorial is elaborately mentioned under “MEMORIALS” head.

### **PART 2: Semi Final & Final Round:**

2.1) Lots/power matching will decide the side of the arguments Semifinals & Finals. Semifinals & Finals will take place on **2nd March, 2024**.(Saturday)

2.2) The dress code for the entire competition shall be:

#### **I. Gentlemen advocates**

- (i). Black full sleeve coat with long trousers (black or grey) or,
- (ii). Black Sherwani.

#### **II. Lady advocates**

- (i). Black full sleeve coat, white shirt with or without collar with long trousers (black or grey) or,
- (ii). A Churidar-kurta (white) or Salawar-kurta (white) with or without dupatta and in both cases with black full sleeve coat.

b. The Final result and the winners of the various categories will be announced only during the Valedictory Ceremony.

## VIII. MEMORIALS

### A. General Rules:

The following requirements for memorials must be strictly followed. Non-conformities will be penalized:

1. Each team must prepare memorials for both parties to the dispute (Petitioner/Appellant and Respondent). Teams are advised to make the first memorial for the respective Appellant/Petitioner & second memorial for the respective respondents; dealing with the issues.
2. Soft copy of the memorials (both Appellant/Petitioner & Respondent) must reach the host institution (Faculty of Law, Aligarh Muslim University, Aligarh) for evaluation by 22nd February, 2024 latest by 5.00 p.m. Soft copy of the memorials in .docx (word) & .pdf format must be mailed to [nmcc.amu@gmail.com](mailto:nmcc.amu@gmail.com). Late submission will not be accepted.
3. The teams that will qualify for the semi finals have to bring six hard copies each for Petitioners and Respondents of their memorials. The memorials must be spiral bound.
4. Once the memorials have been submitted, **no revisions, supplements, or additions** will be allowed.
5. The memorials have to be submitted on A-4 size paper layout and must contain:
  - a. Table of contents
  - b. Index of authorities
  - c. Statement of jurisdiction
  - d. Statement of facts (1 page only and argumentative statement of facts would attract penalties)
  - e. Statement of issues
  - f. Summary of arguments (not more than 2 pages)
  - g. Arguments advanced (not more than 30 pages)
  - h. Prayer
6. The font should be **Times New Roman** and size of the font should be **12** with **1.5 line and paragraph spacing**. For footnotes the font should be **Times New Roman** with font size **10** along with **1.0 spacing** between two foot notes. **“Harvard Bluebook: A Uniform System of Citation (20 Edition)”** should be followed in the memorial throughout. Plagiarism shall not exceed **20%** excluding citations.

7. The memorial must have a margin measuring one inch on all sides of each page.

8. The page numbering should be on the top right side of each page.

9. Covers must be placed on briefs as follows:

a. Petitioner: Blue Color.

b. Defendant: Light Red Color.

10. The cover page of the memorial must state the following

a. The cause titles.

b. Identify brief as Petitioners/Appellant & Respondents as is applicable.

11. Identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The decision of the National Administrator shall be final.

## **B. Evaluation:**

1. The maximum score for each memorial shall be 100 marks. The memorials shall be evaluated on the following criteria:

S.NO.	PARAMETERS	POINTS
1	Knowledge and application of facts	20
2	Reasoning and understanding of law	20
3	Structure of arguments	20
4	Use of precedents and authorities	20
5	Presentation and framework (Clarity, Grammar/ language, citation as per the format mentioned in the brochure)-	20

2. Any revisions, supplements or additions to the memorials after submission shall attract severe penalties subject to the discretion of the National Administrator.

3. Non-compliance of the rules mentioned in Clause VIII above shall attract severe penalties.

## IX. ORAL ROUND

### A. General Rules:

#### -Semi-Finals

- Each team will get a total of 20 minutes to present their case. Additional 2 Mins will be reserved for rebuttal. Sur-rebuttal, would be allowed as per the discretion of the hon'ble Judge. Only 2 mins would be allotted for sur-rebuttal.

#### -Final Round

- Each team will get 30 minutes to present their case. Additional 5 Mins will be reserved for rebuttal. Sur-rebuttal, would be allowed as per the discretion of the hon'ble Judge. Only 5 mins would be allotted for sur-rebuttal.
- The division of time is at the discretion of the team, with a maximum of 17 minutes per speaker.
- The oral arguments need not be confined to the issues presented in the memorials.
- The researcher shall sit with the speakers at the time of the oral rounds.

### B. Evaluation

The parameters for judging the oral presentation on a scale of 0 – 100 points are:

- a. Knowledge of facts
- b. Logic and reasoning
- c. Organization and clarity



d. Persuasiveness

e. Proper and articulate analysis of the issues arising out of facts

f. Understanding of the legal principles directly applicable to the issues

g. Ability to explain clearly the legal principles in general keeping to the time allotted

h. Knowledge and use of legal sources and authorities and general principles of national law

i. Ingenuity (ability to argue by analogy from related aspects of law)

j. Non-compliance of the rules mentioned in Clause VII above shall attract severe penalties

k. Non-compliance with the time limit shall attract severe penalties

## **X. SUBMISSION OF COMPENDIUM**

a. Compendium or any other references are optional and must be submitted to the Organizers through mail at the time as that of submission of the memorial.

b. Only one Compendium is to be submitted from each side, for easy accessibility for the judges.

c. The Compendium must be submitted in both PDF and Word format.

d. The organizers shall have the rights reserved over all the submitted memorials and compendium and the organizers are free to use or dispose of them off in the manner they deem fit.

## XI. PENALTIES FOR VIOLATION

S. NO	VIOLATION	PENALTY
1.	DISCLOSURE OF TEAM IDENTITY BY ANY MEANS	5 MARKS
2.	VIOLATION OF FORMATTING RULES	0.25 PER PAGE
3.	DELAY IN SUBMISSION OF MEMORIAL	1 MARK PER HOUR
4.	USE OF INTERNET SOURCES DURING ORAL ARGUMENTS	DISQUALIFICATION
5.	SCOUTING	DISQUALIFICATION

## **XII. AWARDS**

### **i. Cash prizes:**

- a. Winning Team: Merit Certificate, Trophy & a Cash Prize of Rs. 18000/**
- b. Runner-up team: Merit Certificate, Trophy & a Cash Prize of Rs. 12000/**
- c. Best Speaker: Merit Certificate, Trophy, & a Cash Prize of Rs. 5000/**
- d. Best Memorial: Merit Certificate, Trophy & a Cash Prize of Rs. 5000/**
- e. Best Researcher: Merit Certificate, Trophy & a Cash Prize of Rs. 5000/**

**ii. One month access to the SCC Online Web Edition to all participants.**

**iii. Three (3) one-year complimentary (Academic) subscription to SCC Online Web Edition worth Rs. 27,000 each to be distributed to the winning team.**

**iv. Three (3) one-year complimentary subscription to EBC Learning worth Rs. 14,500 each, to be distributed to the runners up.**

**v. Trophies and certificates and will be awarded to various winners of the competition.**

**vi. All participants will be issued participation certificates, and will receive them through their registration email id.**

### **XIII. ANONYMITY**

a. Student counsel may introduce her/himself to the court in the usual manner. However, the team's college / institution affiliation may not be mentioned at any time before the awards ceremony.

b. Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as books with a college logo, or college seal).

### **XIV. VIDEO RECORDING / LIVE STREAMING**

The organizers may arrange for video recording of the final rounds only.

### **XV. DECISION OF THE JUDGES, NATIONAL ADMINISTRATOR IS FINAL**

### **XVI. COPYRIGHT**

a. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in Faculty of Law, Aligarh Muslim University, Aligarh and Surana & Surana International Attorneys, Chennai. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.

b. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Faculty of Law, Aligarh Muslim University, Aligarh and Surana & Surana International Attorneys, Chennai and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.

c. Distribution of these materials on affiliated websites such as [www.moot.in](http://www.moot.in) does not constitute consent to any use of this material for commercial redistribution either via the Internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

**XVII. THE NATIONAL ADMINISTRATOR OF THE COMPETITION IS Prof. Mohd Zafar Mahfooz Nomani, THE PRESIDENT OF THE LAW SOCIETY & DEAN, FACULTY OF LAW, ALIGARH MUSLIM UNIVERSITY, ALIGARH, U.P.**

**XVIII. ANY CLARIFICATION FOR THE COMPETITION CAN BE SOUGHT FROM:**

**Kindly Contact Us On: [nmcc.amu@gmail.com](mailto:nmcc.amu@gmail.com)**

**Mr. Md Sabeeh Ahmad**  
*Student Coordinator*

**Contact On: +91-8791797417**

**Secretary,**  
Law Society,  
Faculty of Law, A.M.U., Aligarh.

**Ms. Asma Nafees**  
*Student Co-coordinator*

**Contact On: +91-9634452325**

**Secretary Moot Court,**  
Law Society,  
Faculty of Law, A.M.U., Aligarh.

**REGARDING REGISTRATION:**

**Mr. Ayush Mudgal**  
**Joint Secretary,**  
Moot Court Society,  
Faculty of Law, A.M.U., Aligarh.

**Contact On: +91-8938876980**

**Mr. Syed Ahmad Nawaz Zaidi**  
**Joint-Secretary,**  
Law Society,  
Faculty of Law, A.M.U., Aligarh.

**Contact On: +91- 7060062532**

**Regarding Queries on Case / Submission of Memorials / etc.:**

- 1. Ms. Mantasha Sultana +919696659529**
- 2. Mr. Qasim Abbas Kazmi +919997235930**
- 3. Mr. Ali Hossain Arman +917668156313**
- 4. Mr. Akhil Kaushal +917017402429**
- 5. Mr. Mohd. Ismail Khan +918874804433**
- 6. Mr. Mahvish Fatima +919971060921**

## IMPORTANT DATES

<b>Start of Online Registration</b>	<b>8th February 2024</b>
<b>Last date for seeking clarification</b>	<b>15th February 2024</b>
<b>Last dates for registration &amp; Fee payment</b>	<b>16th February 2024</b>
<b>Last Date for Submission of Memorials</b>	<b>22nd February 2024 by 5:00 P.M</b>
<b>Declaration of Top 4 Teams on the basis of Memorial Evaluation</b>	<b>24th February 2024</b>
<b>Orientation for the Shortlisted Teams</b>	<b>1st March 2024</b>
<b>Semifinal Rounds, Final Rounds, Valedictory Ceremony &amp; Prize Distribution</b>	<b>2nd March 2024</b>



## CORE ORGANISING COMMITTEE

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Mr. Akhil Kaushal

Mr. Ali Hossain Arman

Mr. Syed Kaif Hasan

Ms. Mantasha Sultana

Mr. Qasim Abbas Kazmi

Mr. Syed Kaif Hasan

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Mr. Abhishek Gupta

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Mr. Mohd. Bilal

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Kunal Sharma

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Rushan Ahmad



# SIR SYED NATIONAL MOOT COURT COMPETITION - 2024

HOSTED BY:

24TH FEB - 2ND  
MARCH, 2024

FACULTY OF LAW  
ALIGARH MUSLIM UNIVERSITY,  
ALIGARH - 202002 (U.P.)





Faculty of Law

ALIGARH MUSLIM UNIVERSITY (MAIN CAMPUS)

W3F7+RV8, Qila Rd, Fort Enclave, Qila, Aligarh, Uttar Pradesh 202001

Tel. No: +91-571-2700920 | Email: dean.law@amu.ac.in

Website: <https://www.amu.ac.in/department/law> | Instagram: @lawsocietyamu